

**REPORT OF ADMINISTRATION IN CRIMINAL JUSTICE**  
**IN KERALA DURING THE FINANCIAL YEAR 2016 - 2017**

**INTRODUCTION**

Constitution is the source of power and authority of the Government. Under our Constitution, the Government performs its activities by dividing them into three organs viz. the Legislature, the Executive and the Judiciary. The Judiciary decides if the law has been broken by the Government or by the citizen and what punishment ought to be given to the offender. India has a single unified Judicial system. The judicial institutions in our country go up like a pyramid. At the lowest level, there are courts in the districts, there are High Courts at the State level and on top of the pyramid, there is Supreme Court for the entire country.

Article 214 of the Constitution of India reads as follows;

" 214. High Courts for States;- There shall be a High Court for each State".

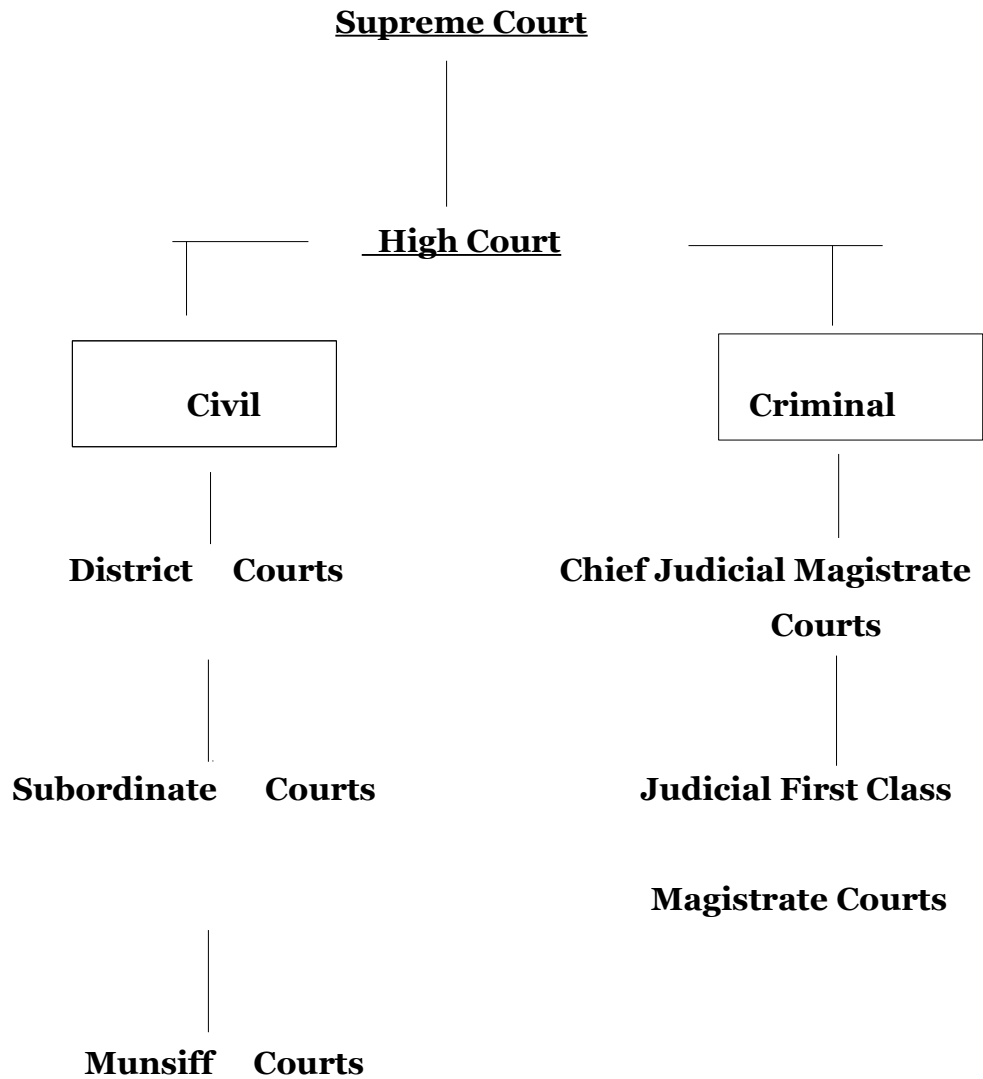
Thus, this is the High Court for the State of Kerala.

The High Court of Kerala came into being on 1<sup>st</sup> November, 1956, with its seat at Ernakulam. On the integration of Travancore-Cochin State after independence on 1<sup>st</sup> July, 1949, it was on 7<sup>th</sup> July, 1949 that the High Court of Travancore-Cochin was inaugurated with its seat at Ernakulam. Under the State Re-organisation Act, 1956, the Travancore-Cochin State and Malabar were integrated to form the State of Kerala. It inherited 3409 main cases from Travancore-Cochin High Court and 1504 cases from the High Court of Madras. Its territorial jurisdiction extends to the entire State of Kerala and the Union Territory of Lakshadweep.

The Administration Report for the year 2016-2017 is the 60<sup>th</sup> Report since the formation of the Kerala State in 1956.

The figures in brackets, after the figures for the year under report shown in the following paragraphs are those for the previous year and are given for the purpose of comparison.

**Organisation Chart of the High Court**



**Note: District Judges also function as Sessions Judges and Subordinate Judges as Assistant Sessions Judges**

## **I. ORGANISATIONAL SET UP OF HIGH COURT**

### **1. JUDICIAL SET UP**

Part VI /Chapter V (Articles 214-231) of the Constitution deals with the High Courts in the States. The High Court is a Constitutional Court in terms of Article 215. It is a court of record and has all the powers of such court including the power to punish for contempt of itself. Every High Court shall consist of a Chief Justice and such other Judges as the President of India deems it necessary. As on 31/03/2017, the sanctioned strength of the High Court of Kerala is 47(47) which includes 35(35) Permanent Judges including the Chief Justice and 12(12) Additional Judges.

In terms of Article 226 of the Constitution, the High Court shall have power in relation to its territorial jurisdiction to issue Directions, Orders and Writs including the Writs in the nature of Habeas Corpus, Mandamus, Prohibition, Quo warranto and Certiorari for enforcement of the fundamental rights guaranteed to the citizens under Part III of the Constitution or for any other purpose.

The Business and exercise of the powers of the High Court of Kerala are regulated by the provisions contained in the Kerala High Court Act, 1958 and the Rules of the High Court of Kerala, 1971 prescribed thereunder. The High Court has Original, Appellate as well as Revisional jurisdiction in both civil as well as criminal matters apart from the power to answer reference under certain statutes.

The High Court transacts its judicial functions, through Judges sitting Single, in Division Bench and in specifically referred cases in Full Bench and also in Larger Bench. The power of distribution of work in courts vests with the Chief Justice and the work is distributed depending on the subject matter of the cases. The constitution of sittings and work distribution is published daily. The judicial sections in the High Court deal with various types of cases filed in the court from filing to issue of Certified Copy of Judgment/ Orders. The cause List of cases posted before the different courts/ Chambers are also published daily and weekly.

## **2. ADMINISTRATIVE SET UP**

The Registrar General is the Chief Administrative Officer of the High Court akin to the Chief Secretary to Government in the Government Secretariat. The other 5(5) Registrars, one each for Subordinate Judiciary, Vigilance, Recruitment and Computerisation, Judicial and Administration, discharge the functions assigned to them.

The Director, Kerala Judicial Academy is in charge of imparting training to all Judicial Officers in the State and staff of the High Court and Subordinate courts and is assisted by an Additional Director, Deputy Director and Assistant Director.

Besides the above, there are 8 (3) Joint Registrars, 12(7) Deputy Registrars, a(1) Public Relations Officer and a (1) P.S to Chief Justice in the rank of Deputy Registrar, 25(22) Assistant Registrars, a (1) Court Officer to the Chief Justice in the rank of Assistant Registrar, a (1) Finance Officer and a (1) Chief Librarian as on 31-03-2017.

## **3. ORGANISATIONAL SET UP OF SUBORDINATE CRIMINAL COURTS**

Part VI / Chapter VI (Articles 233-237) of the Constitution deals with the subordinate courts. Under Article 235, the High Court exercises control over the district courts and courts subordinate to district courts. The High Court alone is empowered to decide matters like posting, promotion, grant of leave etc. of all judicial officers in the State. The High Court keeps a constant watch over the functioning of the subordinate judiciary. The High Court also has superintendence over all Courts and Tribunals throughout the territory in relation to which it exercises jurisdiction, as provided under Article 227 of the Constitution.

The Code of Criminal Procedure 1973 is the basic document which governs the establishment and functioning of various courts and authorities under

the criminal justice system. Apart from a High Court in each State , as mandated by Article 214 of the Constitution, the Code of Criminal Procedure prescribes in Section 6 that for each State there should be Sessions Courts, Judicial Magistrate of the First Class (and a Metropolitan Magistrate in every Metropolitan area) , Judicial Magistrate of the Second Class and Executive Magistrates. Besides the above, there are special courts formed under certain statutes, and various tribunals and authorities. Depending on the work load, the High Court can also appoint Additional Sessions Judges and Assistant Sessions Judges in a Sessions Court who are subordinate to the Sessions Judge.

The matters of evidence in any criminal prosecution are governed by the 'Indian Evidence Act 1872'. The period of limitation within which the appeal against order of acquittal or conviction can be filed is provided in 'Limitation Act, 1963'. The punishment for offences are provided under Indian Penal Code and Special and Local laws .

For the purpose of dispensation of justice in the cases of criminal nature, each State is divided to Sessions Divisions. The State of Kerala consists of 14 Sessions Divisions and each Sessions Division is a Judicial District. The District Judge of each Judicial District is also the Sessions Judge of the corresponding Sessions Division. Each Judicial District has a Chief Judicial Magistrate.

#### **4. Details of Criminal Courts in the State:**

<i>Sl. No</i>	<i>Name of Courts</i>	<i>As on 01/04/2016</i>	<i>As on 31/03/2017</i>
1	Sessions Courts	14	14
2	Additional Sessions Courts	81 <i>(including item numbers 3 to 7 below)</i>	82 <i>(including item numbers 3 to 7 below)</i>
3	Special Court for the trial of SPE/CBI Cases	4	4

<i>Sl. No</i>	<i>Name of Courts</i>	<i>As on 01/04/2016</i>	<i>As on 31/03/2017</i>
4	Special Court for the trial of Idamalar Investigation	1	1
5	Special Court for the trial of NDPS Act cases	2	2
6	Special Additional Sessions Court for the trial of Abkari Act Cases	2	2
7	Special Additional Sessions Court for the trial of Marad Cases	1	1
8	Assistant Sessions Courts	38	39
9	Special Court for trial of offences under the SC/ST (POA) Act 1989	4	4
10	Additional Assistant Sessions Court	16	16
11	Chief Judicial Magistrate Courts	14	14
12	Additional Chief Judicial magistrate Courts	3	3
13	Additional Chief Judicial Magistrate (Economic Offences)	1	1
14	Special Additional Chief Judicial Magistrate's Court for the trial of 'Prize Chits and Money Circulation Scheme [Banning] Act, 1978' cases (Temporary) ( <i>13<sup>th</sup> Finance Commission Award</i> )	1	1
15	Judicial First Class Magistrate Courts	128 ( <i>including item number 16 below, and the Crl. Wings of the 16 Munsiff-Magistrate's Courts</i> )	128 ( <i>including item number 16 below, and the Crl. Wings of the 16 Munsiff-Magistrate's Courts</i> )
16	Special Judicial First Class Magistrates Court for the trial of Marad Cases	1	1
17	Special Judicial First Class Magistrate's Courts for the trial of N.I. Act Cases (Temporary) ( <i>13<sup>th</sup> Finance Commission Award</i> )	3	3

<i>Sl. No</i>	<i>Name of Courts</i>	<i>As on 01/04/2016</i>	<i>As on 31/03/2017</i>
18	Temporary Judicial First Class Magistrate's Courts (13 <sup>th</sup> Finance Commission Award)	23	23
19	Honorary Special Judicial Magistrate Courts of Second Class (Railways)	3	3
20	Honorary Special Judicial Magistrate Courts of Second Class	7	7
21	Gram Nyayalayas	3*	30

\* The 3 Gram Nyayalayas, which commenced functioning during 2015-2016, were omitted to be included in the previous year's report.

In addition to the above, 14 Juvenile Justice Boards - one for each District-are functioning in the state.

#### **5. Details of Criminal Courts commenced during the financial year 2016 – 2017**

<b>Sl no</b>	<b>Name of Court</b>	<b>G.O sanctioning the Court</b>	<b>G.O for commencement</b>	<b>Date of commencement</b>
1	Assistant Sessions Court, Punalur	G.O (Ms) No. 238/2015/Home dated 19.11.2015	G.O (Ms) No. 257/2016/Home dated 14.10.16	15/10/16
2	Additional District and Sessions Court for trial of cases relating to atrocities and sexual violence towards women and children, Kozhikode	G.O (Ms) No. 39/2014/Home dated 25.02.14	G.O (Ms) No. 305/2016/Home dated 25.02.14	02/12/16
3	Gram Nyayalaya, Azhutha at Peermade	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 174/16/Home dated 02.06.2016	04/06/16

4	Gram Nyayalaya, Kalpetta at Vythiri	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 175/16/ Home dated 02.06.2016	04/06/16
5	Gram Nyayalaya, Iritty at Payam	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 189/16/Home dated 01.07.2016	02/07/16
6	Gram Nyayalaya, Koduvally at Thamarassery	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 205/16/Home dated 22.07.2016	23/07/16
7	Gram Nyayalaya, Pampady at Pallickathodu	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 206/16/Home dated 22.07.2016	23/07/16
8	Gram Nyayalaya, Vadavucode at Kolencherry	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 220/16 Home dated 18.08.2016	19/08/16
9	Gram Nyayalaya, Ponnani at Edappal	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 249/16/Home dated 29.09.2016	01/10/16
10	Gram Nyayalaya,Parappa at West Eleri	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 280/16/Home dated 04.11.2016	22/10/16
11	Gram Nyayalaya, Panoor at Chokli	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 268/16/Home dated 20.10.2016	22/10/16
12	Gram Nyayalaya, Perinthalmanna at Pulamanthole	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 278/16/Home dated 04.11.2016	05/11/16
13	Gram Nyayalaya, Sreekrishnapuram	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 280/16/Home dated 04.11.2016	05/11/16
14	Gram Nyayalaya, Vaikom at Nanadom	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 278/16/Home dated 04.11.2016	05/11/16



15	Gram Nyayalaya, Pazhayannur	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 286/16/Home dated 18.11.2016	19/11/16
16	Gram Nyayalaya, Kuzhalmannam at Thenkurissi	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 287/16/Home dated 18.11.2016	19/11/16
17	Gram Nyayalaya, Ranni	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 288/16/Home dated 18.11.2016	19/11/16
18	Gram Nyayalaya, Amabalappuzha at Punnapra	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 289/16/Home dated 18.11.2016	19/11/16
19	Gram Nyayalaya, Chittumala at Perinad	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 290/16/Home dated 18.11.2016	19/11/16
20	Gram Nyayalaya, Kanjikkuzhy	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 291/16/Home 18.11.16	19/11/16
21	Gram Nyayalaya, Kattappana	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 292/16 dated 18.11.2016	19/11/16
22	Gram Nyayalaya, Chavara	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 293/16/Home dated 18.11.2016	19/11/16
23	Gram Nyayalaya, Vellanad	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 294/16/Home dated 18.11.2016	19/11/16
24	Gram Nyayalaya, Paravur at Chendamangalam	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 299/16/Home dated 24.11.2016	26/11/16
25	Gram Nyayalaya, Pandalam	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 300/16/Home dated 25.11.2016	26/11/16

26	Gram Nyayalaya, Kunnummal at Kuttiyadi	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 301/16/Home dated 25.11.2016	26/11/16
27	Gram Nyayalaya, Irikkur	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 302/16/Home dated 25.11.2016	26/11/16
28	Gram Nyayalaya, Malampuzha at Puduppariyaram	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 311/16/Home dated 08.11.2016	09/12/16
29	Gram Nyayalaya, Mathilakom at Eriyad	G.O (Ms) No. 86/2011/Home dated 01.03.2011	G.O (Ms) No 19/17/Home dated 03.02.2017	04/02/17

**6. Details of Courts conferred with additional powers during the financial year 2016 – 2017**

1. The following Courts have been notified as “Land Acquisition, Rehabilitation and Resettlement Authority” vide G.O. (Ms) No. 321/2016/Home dated 29.12.2016

<b>Sl. No.</b>	<b>Name of the Court</b>	<b>Area of Jurisdiction</b>
1	Additional District and Sessions Court II, Thiruvananthapuram	Thiruvananthapuram
2	Additional District and Sessions Court II, Kollam	Kollam
3	Additional District and Sessions Court II, Pathanamthitta	Pathanamthitta
4	Additional District and Sessions Court II, Alappuzha	Alappuzha
5	Additional District and Sessions Court II, Kottayam	Kottayam
6	Additional District and Sessions Court II, Ernakulam	Ernakulam
7	Additional District and Sessions Court II, Palakkad	Palakkad

8	Additional District and Sessions Court II, Malappuram	Malappuram
9	Additional District and Sessions Court II, Wayanad	Wayanad
10	Additional District and Sessions Court II, Kannur	Kannur
11	Additional District and Sessions Court II, Kasaragod	Kasaragod
12	Additional District and Sessions Court III, Idukki	Idukki
13	Additional District and Sessions Court III, Thrissur	Thrissur
14	Additional District and Sessions Court IV, Kozhikode	Kozhikode

2. The following Munsiff's were conferred with the powers of Judicial Magistrate of the First Class, vide High Court Notification No. D7 A(1) -85040/2016 dated 14/11/2016 .

Sl No	Name of Munsiffs	Judicial District
1	Munsiff , Attingal	Thiruvananthapuram
2	Munsiff , Pathanamthitta	Pathanamthitta
3	Munsiff , Thiruvalla	
4	Principal Munsiff , Alappuzha	Alappuzha
5	Additional Munsiff , Alappuzha	
6	Principal Munsiff , Cherthala	
7	Additional Munsiff , Cherthala	
8	Munsiff , Kattappana	Thodupuzha
9	Principal Munsiff , Thrissur	Thrissur
10	1 <sup>st</sup> Additional Munsiff , Thrissur	
11	2 <sup>nd</sup> Additional Munsiff , Thrissur	
12	3 <sup>rd</sup> Additional Munsiff , Thrissur	Thrissur
13	Principal Munsiff , Irinjalakuda	
14	Munsiff , Wadakkancherry	
15	Munsiff , Chavakkad	

16	Munsiff , Kodungallur	
17	Principal Munsiff , Palakkad	Palakkad
18	Additional Munsiff , Palakkad	
19	Munsiff , Alathur	
20	Munsiff , Chittur	
21	Munsiff , Manjeri	Manjeri
22	Principal Munsiff-I , Kozhikode	Kozhikode
23	Principal Munsiff-II , Kozhikode	
24	Additional Munsiff-I , Kozhikode	
25	Additional Munsiff-II, Kozhikode	
26	Munsiff , Thalassery	Thalassery
27	Principal Munsiff , Kannur	
28	Additional Munsiff , Kannur	
29	Munsiff , Taliparamba	
30	Munsiff , Kuthuparamba	
31	Principal Munsiff , Kasaragod	Kasaragod
32	Munsiff , Hosdurg	

3. The Additional District & Sessions Court for the trial of cases relating to atrocities and sexual violence towards women and Children, Kozhikode has been notified as Children's Court for the district of Kozhikode, vide G.O (P) No. 2/2017/SJD dated 4.3.2017 .

**E. Courts shifted:** Nil.

**F. Conversion:** Nil.

**G. Courts Bifurcated:** Nil.

**7. Details of websites, addresses and phone numbers of Chief Judicial Magistrates' courts**

<b>Courts</b>	<b>Website</b>	<b>Phone</b>
Chief Judicial Magistrate Court, District Court Complex , Vanchiyoor, Thiruvananthapuram	ecourts.gov.in/kerala/thiruvananthapuram	0471-2472604

<b>Courts</b>	<b>Website</b>	<b>Phone</b>
Chief Judicial Magistrate Court, Civil Station , Kollam	<a href="http://ecourts.gov.in/kerala/kollam">ecourts.gov.in/kerala/kollam</a>	0474-2793491
Chief Judicial Magistrate Court, Mini Civil Station, Pathanamthitta.	<a href="http://ecourts.gov.in/kerala/pathanamthitta">ecourts.gov.in/kerala/pathanamthitta</a>	0468-2222730
Chief Judicial Magistrate Court, , District Court Complex, Alappuzha	<a href="http://ecourts.gov.in/kerala/alappuzha">ecourts.gov.in/kerala/alappuzha</a>	0477-2262725
Chief Judicial Magistrate Court, Collectorate, Kottayam	<a href="http://ecourts.gov.in/kerala/kottayam">ecourts.gov.in/kerala/kottayam</a>	0481-2564497
Chief Judicial Magistrate Court, District Court Complex, Muttam P.O, Thodupuzha	<a href="http://ecourts.gov.in/kerala/idukki">ecourts.gov.in/kerala/idukki</a>	04862-256015
Chief Judicial Magistrate Court,, District Court Complex, Ernakulam -11	<a href="http://ecourts.gov.in/kerala/ernakulam">ecourts.gov.in/kerala/ernakulam</a>	0484-2352550
Chief Judicial Magistrate Court, District Court Complex, Ayyanthole, Thrissur.	<a href="http://ecourts.gov.in/kerala/thrissur">ecourts.gov.in/kerala/thrissur</a>	0487-2360358
Chief Judicial Magistrate Court, Civil Station, Palakkad	<a href="http://ecourts.gov.in/kerala/palakkad">ecourts.gov.in/kerala/palakkad</a>	0491-2505420
Chief Judicial Magistrate Court, Manjeri	<a href="http://ecourts.gov.in/kerala/manjeri">ecourts.gov.in/kerala/manjeri</a>	0483-2766245

<b>Courts</b>	<b>Website</b>	<b>Phone</b>
Chief Judicial Magistrate Court, Kozhikode, Court Complex, Calicut Beach P. O	ecourts.gov.in/kerala/ kozhikode	0495-2366404
Chief Judicial Magistrate Court, North P.O, Kalpetta, Wayanad	ecourts.gov.in/kerala/wayanad	0493-6202655
Chief Judicial Magistrate Court, District Court Complex, Thalassery	ecourts.gov.in/kerala/kannur	0490-2343701
Chief Judicial Magistrate Court, District Court Complex, Kasaragod	ecourts.gov.in/kerala/kasargod	0499-4255995

## **II. HUMAN RESOURCES**

### **8. Personnel**

In the 14 Magistrate courts in the State, the employee details during the year are furnished below;

<b>Employee Details</b>	<b>Number of Employees</b>
Total staff strength(permanent).	2, 345( 2, 322)
Staff strength(temporary)	63(46)
Sanctioned strength	2,408(2, 365)
Working strength	2, 327 (2, 320)
Persons were working on daily wages, contract,etc.	52 (149)
Persons newly recruited	162 (137)
Persons retired	43 ( 58)
Person dismissed from the service	Nil( Nil)
Persons sent on deputation	48( 14)
New posts created	Nil( 1)
Posts abolished	Nil(Nil)
Supernumerary posts created	5( 5)

<b>Employee Details</b>	<b>Number of Employees</b>
Rewards received for meritorious service	Nil(Nil)
Disciplinary actions initiated	2(Nil)

Details of Postings, Transfers, etc. in respect of Chief Judicial Magistrates and Additional Chief Judicial Magistrates are given below;

### **(i) Postings**

#### **1. Chief Judicial Magistrate, Thiruvananthapuram**

Smt. Cijimol Kuruvilla 01/04/2016 to 13/05/2016

Sri. P.V. Anish Kumar 19/05/2016 to 31/03/2017

The JMFC-I, Thiruvananthapuram held the charge of the CJM, Thiruvananthapuram for the period from 14/05/2016 to 18/05/2016.

#### **2. Chief Judicial Magistrate, Kollam**

Smt. Ash K. Bal 01/04/2016 to 25/05/2016

Sri. Baiju C.K. 30/05/2016 to 31/03/2017

The JMFC-II, Kollam held the charge of the CJM Kollam for the period from 26/05/2016 to 29/05/2016.

#### **3. Chief Judicial Magistrate, Pathanamthitta**

Shri. Nazar J. 01/04/2016 to 20/06/2016

Sri. Varghese A.F. 22/06/2016 to 31/03/2017

The JMFC – I, Pathanamthitta held the charge of the CJM Pathanamthitta on 21/06/2016.

#### **4. Chief Judicial Magistrate, Alappuzha**

Smt. Sreedevi V.G. 01/04/2016 to 23/05/2016

Sri. A. Shajahan 26/05/2016 to 31/03/2017

The JFCM-I, Alappuzha held the charge of the Chief Judicial Magistrate, Alappuzha for the period from 24/05/2016 to 25/05/2016.

**5. Chief Judicial Magistrate, Kottayam**

Sri. Suresh Kumar S. 01/04/2016 to 22/05/2016

Smt. P. Jyothis Ben 23/05/2016 to 31/03/2017

**6. Chief Judicial Magistrate, Thodupuzha**

Shri. Joshy John 01/04/2016 to 25/05/2016

Shri. Hafees Muhammed 30/05/2016 to 31/03/2017

The JFCM, Thodupuzha held the full additional charge of the Chief Judicial Magistrate, Thodupuzha from 26/05/2016 to 29/05/2016.

**7. Chief Judicial Magistrate, Ernakulam**

Sri..K. Kamanees 01/04/2016 to 20/05/2016

Sri. S. Ajikumar 23/05/2016 to 31/03/2017

The JMFC-I Ernakulam held the charge of the CJM Ernakulam for the period from 21/05/2016 to 22/05/2016.

**8. Chief Judicial Magistrate, Thrissur**

Smt. Minimol T.K. 01/04/2016 to 21/05/2016

Smt. Seetha P.N. 22/05/2016 to 31/03/2017

**9. Chief Judicial Magistrate, Palakkad**

Shri. Anil Kumar K. 01/04/2016 to 20/05/2016

Shri. Anil K. Bhaskar 30/05/2016 to 31/03/2017

The Judicial First Class Magistrate-I, Palakkad held the charge of the CJM Palakkad from 21/05/2016 to 29/05/2016

**10. Chief Judicial Magistrate, Manjeri**

Shri. Prakash R.T. 01/04/2016 to 31/03/2017

**11. Chief Judicial Magistrate, Kozhikode**

Shri. Biju Menon K. 01/04/2016 to 22/05/2016

Shri. Soman K. 23/05/2016 to 31/03/2017

**12. Chief Judicial Magistrate, Kalpetta**



Shri. Ajikumar S. 01/04/2016 to 21/05/2016  
 Shri. P. Sabarinathan 30/05/2016 to 31/03/2017  
 The Munsiff Kalpetta held the charge of the CJM, Kalpetta for the period from 22/05/2016 to 29/05/2016.

**13. Chief Judicial Magistrate, Thalassery**

Shri. P.V. Anishkumar 01/04/2016 to 09/05/2016  
 Shri P. Saidalavi 10/05/2016 to 31/03/2017

**14. Chief Judicial Magistrate, Kasaragod**

Sri. Anil G. 24/05/2016 to 31/03/2017  
 The JMFC, Kasaragod held the additional charge for the period from 01/04/2016 to 23/05/2016.

**Additional Chief Judicial Magistrates**

**1. Addl. Chief Judicial Magistrate, Thiruvananthapuram**

Shri. Ijas A. 01/04/2016 to 10/05/2016  
 Shri. Hafees Muhammed 19/05/2016 to 31/03/2017  
 The JMFC-I, Thiruvananthapuram held the charge for the period from 11/05/2016 to 18/05/2016.

**2. Addl. Chief Judicial Magistrate, Ernakulam**

Shri. Siju Sheik 01/04/2016 to 31/03/2017

**3. Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam**

Smt. Saleena V.G. Nair 01/04/2016 to 31/03/2017

**4. Addl. Chief Judicial Magistrate, Thalassery**

Sri. P. Saidalavi 01/04/2016 to 31/03/2017

**5. Addl CJM (Chit Cases ), Thrissur**

Sri. K.P. AnilKumar 01/04/2016 to 10/05/2016  
 Smt. Seetha P.N. 11/05/2016 to 26/05/2016  
 Sri. Binu P.S. 27/05/2016 to 31/03/2017

**(ii) Transfers**

<b>Sl.No.</b>	<b>Name of Officer</b>	<b>Designation and Station</b>	<b>Post to which transferred</b>	<b>Date of Assumption of charge</b>
1	Shri .K. Kamanees	CJM, Ernakulam	MACT/ Additional District Judge, Muvattupuzha	03/06/2016
2	Shri. Biju Menon K.	CJM, Kozhikode	MACT, Vadakara	27/05/2016
3	Shri. Nazar J.	CJM, Pathanamthitta	Addl. District Judge-IV/Addl. MACT, Thiruvananthapuram	22/06/2016
4	Sri. Joshy John	CJM, Thodupuzha	Additional District Judge-III/Addl MACT, Thodupuzha	26/05/2016
5	Smt. Minimol T.K.	CJM, Thrissur	Additional District Judge-VII/Addl MACT, Thiruvananthapuram	23/05/2016
6	Smt. Ash K. Bal	CJM, Kollam	Additional District Judge-II/Addl. MACT, Kollam	26/05/2016
7	Smt Sreedevi V.G.	CJM, Alappuzha	Additional District Judge-IV/Addl. MACT, Thodupuzha	25/05/2016
8	Shri. Anil Kumar G.	Sub Judge/Chief Judicial Magistrate (on deputation as Joint Secretary (Suits), Law Department)	Additional District Judge-III/Addl. MACT, Mavelikkara	23/05/2016
9	Shri. P.V. Anishkumar	Chief Judicial Magistrate, Thalassery	Chief Judicial Magistrate, Thiruvananthapuram	19/05/2016
10	Shri. Saidalavi P.	Addl Chief Judicial Magistrate, Thalassery	Chief Judicial Magistrate, Thalassery	10/05/2016
11	Sri. Ajikumar S.	Chief Judicial Magistrate, Kalpetta	Chief Judicial Magistrate, Ernakulam	23/05/2016

12	Sri. Anil K. Bhaskar	Prl. Sub Judge, Thalassery	Chief Judicial Magistrate, Plakkad	30/05/2016
13	Sri. Anil G.	Sub Judge/Chief Judicial Magistrate	Chief Judicial Magistrate, Kasaragod	24/05/2016
14	Smt. Seetha P.N.	Addl. Chief Judicial Magistrate(Chit Cases), Thrissur	Chief Judicial Magistrate, Thrissur	22/05/2016
15	Sri. Soman K.	Prl. Sub Judge, Kozhikode	Chief Judicial Magistrate, Kozhikode	23/05/2016
16	Sri. Baiju C.K.	Prl. Sub Judge , Thiruvananthapuram	Chief Judicial Magistrate, Kollam	30/05/2016
17	Sri. P. Sabarinathan	Addl. Sub Judge Thalassery	Chief Judicial Magistrate, Kalpetta	30/05/2016
18	Sri. Hafees Muhammed	Addl Chief Judicial Magistrate , Thiruvananthapuram	Chief Judicial Magistrate, Thodupuzha	30/05/2016
19	Smt Jyothis Ben P.	Prl. Sub Judge, Kottayam	Chief Judicial Magistrate, Kottayam	23/05/2016
20	Sri. Varghese A.F.	Additional Sub Judge Kozhikode	Chief Judicial Magistrate, Pathanamthitta	22/06/2016
21	Sri. A. Shajahan	Sub Judge/Chief Judicial Magistrate	Chief Judicial Magistrate, Alappuzha	26/05/2016

### **III. FUNCTIONING OF THE COURTS**

#### **i. ORIGINAL**

##### **9. Number of Offences**

9,50,443(10,25,038) offences were reported during the year under report. 4,62,966 (5,00,226) were under Indian Penal Code and 4,87,477 ( 5,24,812) were under the Special and Local Laws. The total number of persons involved in these offences including those pending at the commencement of the

year was 26,85,716( 27,13,833). The percentage of offences reported under the penal Code was 48.71 % (48.80 %) and under the Special and Local Laws was 51.29% ( 51.20%)

### **10. Honorary Judicial II<sup>nd</sup> class Magistrate's Courts:**

Total Number of cases reported during the year was 40, 182 ( 37,637) including 44,862 (51,585) cases pending at the commencement of the year, the total number of cases that came up for disposal during the year under report was 85, 044(89, 222) involving 85, 122( 89,235) persons. Of these 40,916 ( 44,360) cases involving 40,927 ( 44,464) persons were disposed of leaving 44,128 ( 44,862) cases involving 44,195 (44,771) persons pending at the end of the year. 35,743 (33,851) persons were convicted during the year. The percentage of conviction to the total number of persons involved in cases disposed of was 87.33 % ( 76.13 %).

### **11. Other Magistrate's Courts - (Inquiries and Trials)**

The total number of cases that came up for disposal during the year in all classes of Magistrates' Courts (other than Honorary Magistrates' Courts) was 17,53,772 (17,52,769) . Of these, 8,64,266 ( 7,90,903) cases were pending at the commencement of the year, 8,64,662 ( 9,33,396) cases were reported during the year and 24,844 ( 28,470) cases were received otherwise. The details of disposal and pendency are shown below:

<i>Classes of Magistrate's Courts</i>	<i>Disposed of</i>		<i>Pending</i>		<i>Average Duration in days</i>
	<i>Cases</i>	<i>Persons</i>	<i>Cases</i>	<i>Persons</i>	
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>
<b>Courts of the Judicial Magistrates' of the First Class, Chief Judicial Magistrate's Courts and Children's Courts</b>	7,47,741 (8,88,503)	10,68,438 (12,12,402)	10,06,031 (8,64,266)	14,13,714 (12,85,742)	239.44 (194.78)

The general results of inquiries and trials before the Magistrates of several classes are as follows:

<i>Classes of Magistrate's Courts</i>	<i>No. of Persons</i>		<i>Percentage of conviction</i>
	<i>Acquitted or discharged</i>	<i>Convicted</i>	
<b>Courts of the Judicial Magistrates' of the First Class (Including Chief Judicial Magistrates' Courts &amp; Children's Courts)</b>	<b>3,50,822 (3,97,661)</b>	<b>5,69,225 (6,25,622)</b>	<b>53.28% (51.60%)</b>
<b>Courts of the Honorary Judicial Magistrate's of the Second Class</b>	<b>3,155 (10,560)</b>	<b>35,743 (33,851)</b>	<b>87.33 % (76.13 %)</b>

## **12. Sessions Courts**

Total number of cases reported during the year was 17,186( 18,841) and 3,569 ( 6,694) cases were received otherwise. Including 43,635( 44,461) cases pending at the commencement of the year, the total number of cases that came up for trial in all the Sessions Courts together was 64,390 ( 69,996) of which 20,546 ( 26,361) were disposed of leaving 43,844 ( 43,635) cases pending at the end of the year. The average duration of disposal in days, of cases was 819.00 (603.82) , reckoning from the date of receipt of records in the Sessions Courts to the date of disposal.

The total number of persons involved in the above cases were 1,18,442 (1,26,454) . Of these 16,982 ( 18,106) persons were acquitted or discharged, 1,671( 2,167) persons were convicted and the cases of 4,493 ( 4,234) persons were otherwise disposed of, i.e., by transfer, referred, death, escape from custody etc. The remaining 85,983 (84,092) persons were awaiting trial at the end of the year. The percentage of convicted persons to the total number of persons involved in the cases disposed of, including those transferred to the High Court for confirmation of sentences passed on them was 5.15 % (5.12 %).

Out of the 27, 841(27,107) persons whose cases came up for trial for murder, 4 (1) were sentenced to death, 41( 112) were sentenced to life

imprisonment, 3,612( 3,937) were discharged or acquitted. Cases of 4, 268 (4,091) persons were otherwise disposed of and 19,274 (18,409) were awaiting trial at the end of the year.

## **ii. APPEALS**

### **13. Courts of Sessions**

In all Courts of Sessions together , including 9,828 (10,862) appeals involving 15,306( 16,335) persons pending at the beginning of the year, there were 15,231( 17,102) appeals involving 24,164(25,782) persons for disposal. Of these 6,361(6,873) appeals involving 9,806 ( 10,046) persons were disposed during the year under report. Average duration of appeals disposed of was 838.26 ( 401) days. 8,870 ( 9,828) appeals involving 14,358 (15,306) persons were left pending at the end of the year.

### **14. High Court**

Including 17, 014 (17, 518) appeals pending at the end of the previous year, there were 18, 299(18,859) appeals for disposal involving 27, 384 (27,423) persons. Of these 1, 142 (1, 845) appeals involving 1, 789 ( 2, 519) persons were disposed of leaving 17, 157(17, 014) appeals involving 25,596 (24,904) persons pending at the end of the year. The average duration of appeals disposed of was 2,969 ( 3,485) days.

Out of 1, 142 (1,845) appeals decided 943 (1,660) appeals were by persons convicted and 199 ( 185) were appeals against acquittals. In the 943 (1,660) appeals against conviction 1,408(2,309) persons were involved. The findings of lower courts and sentences passed by them were upheld in the case of 553 (580) persons; conviction altered but sentence confirmed in the case of 169 (339) ; conviction confirmed but sentence altered in the case of 300 ( 242) , conviction and sentence altered in the case of 117 (192) , conviction quashed and acquitted in the case of 135 ( 692) , conviction quashed and retrial ordered in

the case of 134 ( 264) and enhanced to death in the case of none (Nil).

In the case of 199 ( 185) appeals against acquittals involving 380(210) persons, interference was declined in the case of 238 (133) persons . Acquittal was set aside and convicted in the case of 2( 1) and the acquittal was set aside and retrial ordered in the case of 140 ( 76). No ( Nil) cases were otherwise disposed of.

### **iii. REVISIONS AND REFERENCES**

#### **15 .Courts of Sessions:**

In all Courts of Sessions together, 942 (830 ) revision petitions were filed during the year. Including 758 ( 1,008 ) petitions pending from the previous year 1, 700 ( 1, 838) revision petitions came up for disposal. Of these, 929 ( 1,080) petitions were disposed of leaving 771 ( 758) pending at the end of the year.

#### **16. High Court:**

(a) Revision: 1, 776 (1, 819) Revision Petitions were filed during the year. Including those pending from the previous year, there were 13, 532 (14,676) Revision Petitions for disposal. Of these, 2, 202 ( 2, 920) were disposed of and 11, 330 (11, 756) were left pending at the end of the year. 630 (557) Family Court Revision Petitions were filed during the year. Including the 816( 907) Revision Petitions pending from the previous year there were 1, 446 ( 1,464) Revision Petitions for disposal. Of these 217 (648) were disposed of leaving 1229 (816) Petitions pending at the end of the year.

(b) References: 2 (6) references came up for disposal including none (2) filed during the year and 1 (4) case was disposed of leaving 1( 2) reference pending at the end of the year.

(c) Death Sentence References: 15(13) Death sentence References,

including 4( 2) filed during the year came up for disposal during the year. 1(1) was disposed of leaving 14 (12) pending at the end of the year.

No (o) petition for leave to appeal to the Supreme Court was granted by the High Court. Special Leave to Appeal was granted in 36 ( 48) cases by the Supreme Court against the decision of the High Court.

### **17. Sentence**

The sentence and orders passed by the Courts of Sessions and Courts of Magistrates (other than the Courts of the Honorary Judicial Magistrates) on persons convicted were as follows :

<i>Sl.No</i>	<i>Sentences passed</i>	<i>2015-2016</i>	<i>2016-2017</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1	Sentenced to death (subject to confirmation of the High Court)	1	4
2	Imprisonment for life	112	41
3	Imprisonment (a) Rigorous	1,077	1, 454
	(b) Simple	7,158	10163
4	Fine (a) alone	4,98,887	588419
	(b) with Imprisonment	29,114	23481
5	Released on Probation	695	402
6	Sent to Borstal School/Poor Home	Nil	3
7	Released on bail or bond	765	672
8	Delivered to Guardian	176	443

### **18. Bail or Recognizance:**

Proceedings were taken against 19,398 ( 23,842) persons for failure to observe the conditions of their recognizance and 6, 762 ( 13, 338) were convicted.



**19. Juveniles:**

Including those pending from the previous year 4,672 (4,542) juveniles i.e, 4,646 (4,524) boys and 26 (18) girls were brought to trial during the year under report. 3(5) boys and No (Nil) girl were sent to Borstal school. Of 1,052 (838) - 1,046 (829) boys and 6(9) girls - were discharged or acquitted. Cases of 525 (605) - 521 (604) boys and 4(1) girls - were otherwise disposed of. In 82 (38) - 82(38) boys & no (Nil) girl - were released on bond; In 361 (493) - 356 (492) boys and 5 (1) girls were released on probation and in 443 (157) - 441 (154) boys and 2(3) girls - were delivered to their guardians. At the end of the year under report, 2,206 (2,406) juveniles i.e, 2,197 (2,402) boys and 9 (4) girls were awaiting trial.

**20. Fine**

The total amount of fine pending collection in all sessions( including the erstwhile Fast Track courts) and Magistrate courts during the year under report is as follows:

		₹	Ps
(a)	Balance outstanding at the beginning of the year	<b>2,09,95,33,997</b>	<b>00</b>
(b)	Amount of fine imposed during the year	1,14,61,29,262	00
(c)	Total for Collection	3,24,56,63,259	00
	Amount realised	99,19,91,874	00
	Amount remitted in appeal or revision	4,05,19,618	00
	Amount written off as irrecoverable	3,31,67,150	00
(d)	Amount pending at the end of the year	<b>2,17,99,84,617</b>	<b>00</b>

The break-up of fine pending recovery is as follows :-

		₹	Ps
(a)	Amount pending in Appeal or Revision	71,60,39,471	00

		₹	Ps
(b)	Amount advised for revenue recovery action	32,31,66,807	00
(c)	Irrecoverable amount for which write off proposals are initiated	2,37,69,055	00
(d)	Collectable Balance	<b>1,11,70,09,284</b>	<b>00</b>
	Amount pending at the end of the year	<b>2,17,99,84,617</b>	<b>00</b>

The Year-wise break up of fine pending recovery and the year-wise break up collectable balance in the Sessions(including the erstwhile fast Track courts) and Magistrates' Courts is as follows:

<i>Year</i>	<i>Fine pending Recovery</i>		<i>Collectable balance</i>	
	₹	Ps.	₹	Ps.
1979 - 1980	400		-	
1980 - 1981	1,500		-	
1981 - 1982	4,400		-	
1982 - 1983	1,10,750		-	
1983 - 1984	39,362		-	
1984 - 1985	17,645		-	
1985 - 1986	18,930		-	
1986 - 1987	60,790		6,750	
1987 - 1988	60,450		5,000	
1988 - 1989	1,14,900		16,500	
1989 - 1990	3,11,875		1,95,750	
1990 - 1991	21,77,456		18,67,882	
1991 - 1992	12,50,424		8,65,050	
1992 - 1993	18,21,265		10,29,410	
1993 - 1994	18,65,586		7,63,000	
1994 - 1995	23,65,024		4,38,400	
1995 - 1996	38,56,263		14,77,666	
1996 - 1997	43,51,098		10,62,628	
1997 - 1998	70,23,252		19,33,442	

<b>Year</b>	<b>Fine pending Recovery</b>		<b>Collectable balance</b>	
	<b>₹</b>	<b>Ps.</b>	<b>₹</b>	<b>Ps.</b>
1998 - 1999	1, 00,93,831		23,28,549	
1999 - 2000	1, 29,29,645		26,47,035	
2000 - 2001	1, 61,05,471		51, 00, 350	
2001 - 2002	2, 66,96,145		1, 46,36,079	
2002 - 2003	3, 83,89,765		1,63,55,636	
2003 - 2004	7, 49,30,400		3, 28, 00, 752	
2004 - 2005	10,88,39,411		6, 45,65,160	
2005-2006	12, 41,90,089		6, 60, 67, 731	
2006-2007	17,76,06,550		10, 09, 07, 421	
2007-2008	17, 42,31,426		9, 53,90,799	
2008-2009	17,80,03,662		9,85,40,833	
2009-2010	15,98,10,701		7, 31, 40, 610	
2010-2011	15,07,70,778		6, 43, 60, 664	
2011-2012	13,20,52,348		7, 22, 51, 027	
2012-2013	13, 32,99,787		6, 70,33,623	
2013-2014	15, 11,70,748		6,97,57,427	
2014-2015	16,44,38,635		8,39,91,135	
2015-2016	16,50,00,724		8,76,73,448	
2016-2017	15,59,73,131		8,97,99,527	
<b>Total</b>	<b>2,17,99,84,617</b>		<b>1,11,70,09,284</b>	

## **21. Witnesses**

### (a) Magistrates' Courts:

1, 71,275 (1,65,267) witnesses were examined by all classes of Magistrates during the year under report. The number of witnesses required to attend the Court for more than three days were 17, 645 ( 17,475).

### (b)Court of Sessions:

The total number of witnesses examined during the year under

report was 54,065 ( 62,579) of whom those required to attend the Court for more than three days were 5,135( 4,389) .

**22. Cases defended at State Cost:**

304 (432) cases were defended at State cost during the year. The expenditure incurred on that account was ₹ 1,59,000/- ( ₹ 496,000/-). In the High Court, 55 (57) cases were defended at State cost. The expenditure incurred on that account was ₹ 1, 69,000( ₹ 1, 71,000/- ) .

**IV. FINANCES**

**23. Budget provisions as a whole and of major plan and non-plan schemes with explanations for saving/excess.**

The budget provisions and major Plan and Non Plan schemes are detailed in the statement of grants. The details of excess or savings amounting to Rs. 5 lakhs or more than 10 % of the total budget grant regarding the criminal courts is the following;

Head of Account	Variation (Excess+)/ Savings(-)
2014-00-108-99-Criminal Courts Voted (Non-Plan)	(+) 4,46,71,428/-

**Explanation -** The main difference between the grant and actual expenditure is under the object heads head 01-Salaries. The final resumption made under the head of account was based on the expenditure reported by the Sub Controlling Officers as on 31<sup>st</sup> March. The expenditure figures under the head 01-Salaries reported by two of the Sub Controlling Officers happened to be less than the actual expenditure incurred by them. In spite of all precautions taken by the High Court as detailed in the Kerala Budget Manual, the mistake could not be detected. Hence the expenditure calculated was less than the actual expenditure which resulted in

excessive surrender under the head and finalising the grant at a lower amount than necessary .This caused excess expenditure over the final grant.

#### **24. Income, Expenditure and Grants allotted**

The income of the Criminal Justice Department during the period under report was ₹ 1,06,28,40,658( ₹ 1,09,66,12,781/- ) consisting of receipt in cash amounting to ₹ 1,03,06,51,355 ( ₹ 1,04,08,75,506/-) and receipt in Court Fee Stamps ₹ 3,21,89,303 ( ₹ 5,57,37,275 /- ) . The expenditure during the period was ₹ 97,59,97,416 /- ( ₹ 84,85,29,329 /- ) and the Grants allotted during the period was ₹ 93,13,29,000/- ₹ 84,91,92,000/- ).

#### **Progress in departmental reconciliation**

The reconciliation of receipts and expenditure of heads of accounts controlled by the High Court for the financial year 2016-17 have been completed and the reconciliation statements have been forwarded to the respective Accountant General's offices.

#### **Details of staff used exclusively for internal audit**

No exclusive staff were appointed for the purpose.

#### **Audit committee meetings conducted**

Audit committee meeting was not held during the year 2016-2017.

#### **25. Budget proposals 2016-2017**

##### **Plan Proposals**

<b>Scheme</b>	<b>Proposed amount in Lakhs</b>
Special Courts for SC/ST (POA) Act cases	1077.4

**Non Plan Budget Proposals 2016-2017**

<b>Name of Courts</b>	<b>₹</b>
103-99-Addl. CJM(EO) Ernakulam	1,04,30,000
108-99-Criminal courts	1,13,81,84,000

**V. INFRASTRUCTURE****26. Details regarding the infrastructure(costing ₹ 50 lakhs or more) created in the Subordinate Courts (criminal) during the year**

Nil

**27. Details regarding the disposal and purchase of vehicles in the Subordinate Courts (criminal) during the year****Disposal**

Nil

**Purchase**

Nil.

**VI. DEPARTMENTAL PUBLICATIONS****28. Details of framing Citizen's Charter**

Framing of a Citizen's Charter for the Judicial Department in the State is under the consideration of the High Court. The matter is pending with the Rule Committee.

## **VII. IMPLEMENTATION OF RTI ACT**

Various Public Information officers, Assistant Public Information officers and Appellate Authorities had been established under the RTI Act in all the Magistrate courts in the State.

### **29. Details of of applications received**

In the Magistrate courts , 1018(922) RTI applications were received during the year 2016-2017, 1017(921) cases were disposed of leaving 1(1) application pending at the end of the year. No penalties were levied for non supply of information. 9 (28) suo-motu disclosures were made during the year. No( Nil) appeals are pending with the State Information Commission.

## **VIII. INTERNAL CONTROL SYSTEMS**

### **30. The Complaints Committee for Prevention of Sexual Harassment of Women Employees, High Court of Kerala, Ernakulam:**

The internal Complaints Committee has not received any complaint involving sexual harassment during the Year 2016-2017.

### **31. Details of Visit/Inspection by Honourable Judges from 01-04-2016 to 31-03-2017.**

<i>Sl. No.</i>	<i>Name of Subordinate Court/Tribunal</i>	<i>Inspection/ Visit</i>	<i>Date</i>	<i>Name of the Honourable Judge of the High Court</i>
1	MACT, Manjeri	Inspection	02.04.16	Mr. Justice V. Chitambaresh
2	Addl.District Court, Kottarakkara	Inspection	04.06.16	Mr. Justice P.R.Ramachandra Menon

<b>Sl. No.</b>	<b>Name of Subordinate Court/Tribunal</b>	<b>Inspection/ Visit</b>	<b>Date</b>	<b>Name of the Honourable Judge of the High Court</b>
3	Family Court, Kottarakkara	Inspection	04.06.16	Mr. Justice P.R.Ramachandra Menon
4	District Court, Thrissur	Visit	25.06.16	Mr. Justice K. Surendra Mohan
5	District Court, Kozhikode	Visit	25.06.16	Mr. Justice Antony Dominic
6	District Court, Pathanamthitta	Visit	25.06.16	Mr. Justice K. Harilal
7	District Court, Thalassery	Visit	01.07.16	Mr. Justice C.T.Ravikumar
8	Gram Nyayalaya, Iritty	Inauguration	02.07.16	Mr. Justice C.T. Ravikumar
9	MACT, Pala	Visit	23.07.16	Mr. Justice C.K. Abdul Rehim
10	Family Court, Irinjalakuda	Inspection	30.07.16	Mr. Justice K. Surendra Mohan
11	District Court, Kasaragod	Visit	12.08.16	Mr. Justice P. D. Rajan
12	EC & SJ (Vigilance Court), Kozhikode	Visit	27.08.16	Mr. Justice P. Ubaid
13	Gram Nyayalaya, Panur	Inauguration	22.10.16	Mr. Justice C.T. Ravikumar
14	District Court, Kavaratti	Inspection	18.11.16	Mr. Justice Antony Dominic
15	Gram Nyayalaya, Irikkur	Inauguration	26.11.16	Mr. Justice C.T. Ravikumar



<i>Sl. No.</i>	<i>Name of Subordinate Court/Tribunal</i>	<i>Inspection/ Visit</i>	<i>Date</i>	<i>Name of the Honourable Judge of the High Court</i>
16	District Court, Kalpetta	Visit	26.11.16	Mr. Justice K. Ramakrishnan
17	EC & SJ (Vigilance Court), Thiruvananthapuram	Visit	26.11.16	Mr. Justice P. Ubaid
18	EC & SJ (Vigilance Court), Thiruvananthapuram	Inspection	04.02.17	Mr. Justice P. Ubaid
19	District Court, Kollam	Visit	18.02.17	Mr. Justice K. Surendra Mohan
20	EC & SJ (Vigilance Court), Thiruvananthapuram	Inspection	25.03.17	Mr. Justice P. Ubaid

### **32. Targets/Achievement of Inspection and Follow Up**

Inspection of District Courts/Family Courts/Tribunals are to be conducted once in two years so as to ensure the proper upkeep and maintenance of the judicial system. Inspection report is handed over to the Presiding Officer of the court with a direction to supply the omissions pointed out in the Inspection Report, rectify the defects noted therein, comply the directions issued and furnish a detailed reply within two months. Follow up action is taken by way of verification of compliance report and issuance of necessary directions.

As per the provisions of the Kerala Subordinate Courts (Inspection by Presiding Officers and Chief Ministerial Officers) Rules 2013, the Chief Ministerial Officers of all subordinate courts are conducting monthly inspection of their courts and submitting reports to the Presiding Officers concerned. At the end of a quarter, the Presiding Officer of each court inspects his/her court and cross checks the reports put in the by the Chief Ministerial Officers so as to ensure that rules are complied with strictly and correctly. The Presiding Officer then submits

quarterly inspection report to the concerned District Judge/Chief Judicial Magistrate who then prepares and forwards to the High Court a consolidated quarterly report of all courts under his/her jurisdiction. The report so received from the District Judge/Chief Judicial Magistrate is placed before the Hon'ble Judge holding administrative charge of the district for scrutiny and necessary directions are issued.

**IX. MISCELLANEOUS**

**33. Malayalam as official language**

Implementation of Malayalam as the official language in the Subordinate Courts in Kerala is under the joint consideration of the Government of Kerala and High Court of Kerala. The matter has not been finalised yet.

**34. Awards received**

Nil

**CONCLUDING REMARKS**

The total pendency of cases in the Criminal Courts of Kerala (excluding the High Court) has increased from 9,52,763 to 10,94,003( 8,86,949 to 9,52,763) . 15,43,892( 14,14,605) persons were awaiting trial at the end of the year. The total number of persons convicted in the lower courts during the year was 6,06,639( 6,61,640) . Of these 13,654 ( 6,087) were females.

In the High Court, the pendency of Criminal cases has increased from 35,604 to 38,361 (37,475 to 35,604) during the financial year under report.

HIGH COURT OF KERALA,

KOCHI - 682 031,

DATED:



**P.G. AJITH KUMAR**

**Registrar(Subordinate Judiciary)**

14/6/19

18/1/19

B

## STATEMENT NO.1

## STATEMENT SHOWING THE OPERATION OF CRIMINAL COURTS IN KERALA STATE DURING THE YEAR 2016-2017

(PRELIMINARY ENQUIRIES AND TRIALS)

Class of Courts	Pending at the commencement of the year		Reported during the year		Received otherwise		Total for disposal		Transferred		Disposed of Persons					Total disposed of (including transfer)		Pending at the end of the year				Average duration in days of disposed cases					
	Cases	Persons	Cases	Persons	Cases	Persons	Cases	Persons	Cases	Persons	Acquitted or discharged	Convicted	Committed or referred	Otherwise disposed of	Cases	Persons	Below 3 months	3 months	Above 3 months	3 months	3 months		Cases	Persons	TOTAL		
1																											
Sessions Courts	43635	84092	17186	27654	3569	6696	64390	118442	6211	8910	16982	1671	403	4493	20546	32459	4550	8913	39294	77070	43844	85983					819.00
Chief Judicial Magistrates Courts	33204	53987	39829	49252	58	69	73091	103308	8954	10278	16830	16112	2389	1715	37007	47324	6820	11288	29264	44696	36084	55984					151.00
Judicial First Class Magistrates Courts	828886	1229083	811100	1098047	21393	25511	1661379	2352641	33713	49242	331082	547789	15063	66988	701738	1010164	194898	292219	764743	1050258	959641	1342477					229.00
Honorary Judicial Second Class Magistrates Courts	44862	44771	39182	39341	1000	1010	85044	85122	1	3	3155	35743	0	2026	40916	40927	2294	2296	41834	41899	44128	44195					14.00
Childrens Courts	2176	2672	2153	2636	8	11	4337	5319	21	21	1057	1219	7	380	2261	2684	541	672	1535	1963	2076	2635					100.00
Gram Nyayalayas	0	0	11580	14815	3385	6069	14965	20884	1407	1521	1853	4105	29	758	6735	8266	2333	3609	5897	9009	8230	12618					56.00
Total of Magistrates Courts	909128	1330513	903844	1204091	25844	32670	1838816	2567274	44096	61065	353977	604968	17488	71867	788657	1109365	206886	310084	843273	1147825	1050159	1457909					227.74
GRAND TOTAL	952763	1414605	921030	1231745	29413	39366	1903206	2685716	50307	69975	370959	606639	17891	76360	809203	1141824	211436	318997	882567	1224895	1094003	1543892					238.28

Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi-682 031

Dated: 22/06/2019

Assistant Registrar

**STATEMENT NO.1 (A)**

**STATEMENT OF OFFENCES REPORTED, PERSONS TRIED, CONVICTED AND ACQUITTED ON EACH OFFENCE IN KERALA STATE DURING THE FINANCIAL YEAR 2016-2017**

Sl. No.	Description of Offences	Offences pending from the previous year	Offences reported during the year	Complaints under sect. 181 Cr.P.C	Other cases found to be false frivolous and vexatious	Cases found to be true of offences reported		Brought to trial during the year	Disposed of during the year	Pending at the end of the year	Under trial during the year including those pending from the previous year	Acquitted or Discharged	Died, escaped or transferred	Found guilty and placed on probation	Convicted				Total convicted	Pending under trial
						Previous year	Present year								Adults	Juveniles	Males	Females		
1	Chapter VIII Offences relating to Public Tranquillity	30183	22353	0	0	30183	22353	52536	21393	31143	160662	45773	2651	27	13338	698	52	0	14088	98123
2	Chapter IX Offences relating to Government Servants	288	178	0	0	288	178	466	147	319	1147	148	8	0	101	0	0	0	101	890
3	Chapter IX(a) Offences relating to Elections	82	44	0	0	82	44	126	64	62	346	73	1	0	0	0	0	0	0	272
4	Chapter X Contempt of Lawful Authority of Public servants	350	376	0	0	350	376	726	470	256	1290	334	119	0	420	32	0	0	452	385
5	Chapter XI False evidence and offences against Public Justice	157	74	0	0	157	74	231	57	174	379	132	19	0	57	0	3	0	60	168
6	Chapter XII Offences relating to Coins and Government stamps	29	30	0	0	29	30	59	15	44	59	5	3	0	27	0	0	1	28	23
7	Chapter XIII Offences relating to Weights and measures	516	224	0	0	516	224	740	242	498	1044	181	28	0	67	14	0	0	81	754
8	Chapter XIV Offences relating to Public Health, Safety, Convenience, Decency and Morals	83770	142061	0	0	83770	142061	225831	134940	90891	278040	29546	1797	49	120757	2166	158	0	123081	123567
9	Chapter XV Offences relating to Religion	170	354	0	0	170	354	524	245	279	307	199	5	0	1	0	0	0	1	102
10	Chapter XVI- Offences affecting the human body Murder attempt and abetment of murder	7614	5700	0	0	7614	5700	13314	4384	8930	27841	3612	4268	85	438	9	146	9	602	19274

Sl. No.	Description of Offences	Offences pending from the previous year	Offences reported during the year	Complaints under sect. 181 Cr. P. C.	Other cases found to be false and vexatious	Cases found to be true of offences reported		Brought to trial during the year	Disposed of during the year	Pending at the end of the year	Under trial during the year including those pending from the previous year	Acquitted or Discharged	Died, escaped or transferred	Found guilty and placed on probation	Convicted				Total convicted	Pending under trial
						Previous year	Present year								Males	Females	Males	Females		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
11	Culpable Homicide not amounting to murder	3349	1832	0	0	3349	1832	5181	1695	3486	7225	867	1181	8	80	10	3	0	93	5076
12	Attempt and abetment of suicide	657	320	0	0	657	320	977	437	540	1621	177	247	4	68	5	1	47	121	1072
13	Cause death by rash and negligent Act	14682	23544	0	0	14682	23544	38226	22984	15242	40053	5790	1091	153	15158	428	19	0	15605	17414
14	Causing miscarriage, injuries to unborn children, exposure of infants and concealment of birth	55	71	0	0	55	71	126	36	90	150	47	3	0	6	0	0	0	6	94
15	Hurt	107590	81465	0	0	107590	81465	189055	69126	119929	227262	70369	4648	267	21152	1588	138	69	22947	129031
16	Grievous Hurt	30183	25500	0	0	30183	25500	55683	23766	31917	82735	21818	3606	33	6910	355	51	0	7316	49962
17	Wrongful restraint and wrongful confinement	28749	17849	0	0	28749	17849	46598	15313	31285	59616	16634	854	19	2859	224	13	0	3096	39013
18	Criminal force and assault	101110	8808	0	0	101110	8808	18918	8167	10751	29942	9510	1073	27	2646	219	30	0	2895	16437
19	Kidnaping, Abduction, Slavery and forced Labour	1240	663	0	0	1240	663	1903	875	1028	1523	269	261	3	12	0	12	0	24	966
20	Rape and attempt to rape	3310	1991	0	0	3310	1991	5301	2133	3168	6391	956	1221	10	87	21	5	14	127	4077
21	Unnatural offences	1121	366	0	0	1121	366	1487	762	725	1794	173	202	2	116	3	8	0	127	1290
22	Chapter XVII.-Offences affecting property Theft	43274	21029	0	0	43274	21029	64303	14714	49589	63968	14692	2609	94	6557	415	82	0	7054	39519
23	Extortion	438	115	0	0	438	115	553	336	217	398	117	10	0	1	1	0	0	2	269
24	Robbery	3942	2447	0	0	3942	2447	6389	2361	4028	12366	4061	492	8	372	28	3	0	403	7402
25	Dacoity	3544	1794	0	0	3544	1794	5338	1614	3724	8285	742	620	10	131	2	1	0	134	6779
26	Criminal misappropriation of property	2782	1671	0	0	2782	1671	4453	1665	2788	6807	1818	508	5	454	127	0	0	581	3895
27	Criminal breach of trust	6911	4829	0	0	6911	4829	11740	4544	7196	20373	3967	693	2145	1459	163	1	0	1623	11945
28	Receiving stolen property	1828	637	0	0	1828	637	2465	680	1785	3552	605	334	4	543	17	0	0	560	2049
29	Cheating	29349	24969	0	0	29349	24969	54318	21818	32500	61547	22399	2230	9	3457	262	1	0	3720	33189
30	Fraudulent deeds and disposition of property	732	473	0	0	732	473	1205	286	919	1120	242	146	2	164	5	0	0	169	561
31	Mischief by fire	1553	558	0	0	1553	558	2111	674	1437	3099	457	313	4	113	7	0	1	121	2204

Sl. No.	Description of Offences	Offences pending from the previous year	Offences reported during the year	Complaints under sect. 181 Cr.P.C.	Other cases found to be frivolous and vexatious	Cases found to be true of offences reported		Brought to trial during the year	Disposed of during the year	Pending at the end of the year	Under trial during the year including those pending from the previous year	Acquitted or Discharged	Died, escaped or transferred	Found guilty and placed on probation	Convicted				Total convicted	Pending under trial
						Previous year	Present year								Adults	Juveniles	Males	Females		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
32	Mischief by killing and maiming animals	111	56	0	0	111	56	167	53	114	189	27	31	5	90	6	0	0	96	30
33	Other mischiefs	11449	15746	0	0	11449	15746	27195	12518	14677	27817	4573	1605	62	3254	195	3	1	3453	18124
34	Criminal trespass and other offences relating to property	15147	15853	0	0	15147	15853	31000	12039	18961	43026	8306	1404	21	1393	155	5	0	1553	31742
35	Lurking house trespass and house breaking	13252	16879	0	0	13252	16879	30131	12066	18065	36523	7738	1226	22	942	104	6	0	1052	26485
36	Chapter XVIII Relating to documents trade and property marks	897	1723	0	0	897	1723	2620	922	1698	4378	1165	217	8	113	4	0	0	117	2871
37	Chapter XIX Criminal breach of contract of service	151	179	0	0	151	179	330	94	236	842	185	72	6	84	0	0	0	84	495
38	Chapter XX Relating to marriage	17206	11779	0	0	17206	11779	28985	11394	17591	44124	12186	1722	7	2158	475	0	75	2708	27501
39	Chapter XXI Defamation	1284	1402	0	0	1284	1402	2686	908	1778	3312	836	151	5	177	15	0	0	192	2128
40	Chapter XXII Criminal intimidation insult and annoyance	8708	7024	0	0	8708	7024	15732	6691	9041	16517	3327	671	6	703	54	0	0	757	11756
	Total Under IPC	486763	462966	0	0	486763	462966	949729	412628	537101	1287670	294056	38340	3110	206465	7807	741	217	215230	736934
	Total Under Local Laws	466000	487477	0	0	466000	487477	953477	396575	556902	1398046	76903	107995	14781	385408	5847	154	0	391409	806958
	Grand Total	952763	950443	0	0	952763	950443	1903206	809203	1094003	2685716	370959	146335	17891	591873	13654	895	217	606639	1543892

Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi-682 031

Dated: 22/06/2019

Assistant Registrar



STATEMENT NO.II

STATEMENT SHOWING PUNISHMENT INFLICTED IN CRIMINAL CASES IN THE VARIOUS CRIMINAL COURTS IN KERALA STATE DURING THE YEAR 2016-2017

Class of Courts	No. of persons fined only	No. of persons sentenced to S.I. only	No. of persons sentenced to R.I. only	No. of persons imprisoned and fined	Released on probation	No. of persons sentenced to be sent to Borstal School	Released on bail or bond	No. of persons delivered to guardian	Death penalty	Life imprisonment	TOTAL	No. fined Rs.50/- and below	No. fined above Rs.50/- and below Rs.200/-	No. fined above Rs.200/- and below Rs.1000/-	No. fined above Rs.1000/-	TOTAL	No. of persons sentenced to imprisonment below one month		No. of persons sentenced to imprisonment between 1 & 3 months		between 3 & 6 months		between 6 & 12 months		between 1 & 2 years		Above 2 year		TOTAL	GRAND TOTAL		
																	Simple	Rigorous	Simple	Rigorous	Simple	Rigorous	Simple	Rigorous	Simple	Rigorous	Simple	Rigorous				
High Court	0	0	0	380	0	0	0	0	2	3	385	0	0	0	0	364	364	0	0	0	0	0	0	0	0	0	0	0	0	0	364	
Sessions Courts	348	83	140	1220	22	0	150	0	4	41	2008	9	10	61	1410	1490	63	6	33	5	65	35	104	58	111	207	127	733	503	1044	1547	
Chief Judicial Magistrates Courts	17377	334	97	582	20	0	11	0	0	0	18421	0	212	3118	13173	16503	113	6	181	15	139	14	83	14	71	39	11	23	598	111	709	
Judicial First Class Magistrates Courts	565476	9737	1217	21636	107	0	499	0	0	0	598672	142	50968	145203	372304	568617	13786	356	5073	743	2615	372	1672	330	602	175	196	74	23944	2050	25994	
Honorary Judicial Second Class Magistrates Courts	26443	1	0	13	0	0	0	0	0	0	26457	26	8608	13824	3998	26456	14	0	0	0	0	0	0	0	0	0	0	0	14	0	14	
Childrens Courts	608	0	0	0	253	3	12	443	0	0	1319	0	61	226	279	566	0	0	0	0	0	0	0	0	10	0	0	0	10	0	10	
Gram Nyayalayas	4610	9	0	43	0	0	0	0	0	0	4662	0	693	1627	2333	4653	58	0	0	0	1	0	1	0	0	0	0	0	0	0	60	60
Total of Magistrates Courts	614514	10081	1314	22274	380	3	522	443	0	0	649531	168	60542	163998	392087	616795	13971	362	5254	758	2755	386	1756	344	683	214	207	97	24626	2161	26787	
GRAND TOTAL	614862	10164	1454	23874	402	3	672	443	6	44	651924	177	60552	164059	393861	618649	14034	368	5287	763	2887	421	2025	402	815	434	355	907	25403	3295	28698	

Certified that the figures furnished above have been verified and found correct

*[Signature]*

Assistant Registrar

High Court of Kerala  
Kochi-682 031  
Dated: 22/06/2019

*[Signature]*

**STATEMENT NO.III**

**STATEMENT SHOWING THE NUMBER OF APPEALS FILED, DISPOSED AND PENDING IN THE APPELLATE COURTS OF KERALA STATE DURING THE YEAR 2016-2017**

Class of Courts	Pending at the beginning of the year	Filed during the year	Received otherwise	Total for disposal	Disposed of persons													Total disposed of	Pending at the end of the year			Average duration of disposed cases			
					Appeals rejected on perusal of appeal petition & copy of judgment	Conviction and sentence confirmed	Conviction confirmed but sentence altered	Conviction altered but sentence confirmed	Conviction and sentence altered	Aquitted	Retrial Ordered	Otherwise disposed of	Below 3 months	Above 3 months	TOTAL										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26
High Court	17014	24904	1285	2480	0	0	18299	27384	0	555	300	169	117	373	274	0	1142	1788	278	536	16879	25060	17157	25596	2,969.00
Sessions Courts	9828	15306	4628	7315	775	1543	15231	24164	141	1397	1383	484	910	1828	69	3594	6361	9806	1088	2058	7782	12300	8870	14358	838.26
<b>TOTAL</b>	<b>26842</b>	<b>40210</b>	<b>5913</b>	<b>9795</b>	<b>775</b>	<b>1543</b>	<b>33530</b>	<b>51548</b>	<b>141</b>	<b>1952</b>	<b>1683</b>	<b>653</b>	<b>1027</b>	<b>2201</b>	<b>343</b>	<b>3594</b>	<b>7503</b>	<b>11594</b>	<b>1366</b>	<b>2594</b>	<b>24661</b>	<b>37360</b>	<b>26027</b>	<b>39954</b>	<b>1,162.57</b>


Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi-682 031

Dated: 22/06/2019

Assistant Registrar





## STATEMENT NO. IV

### STATEMENT OF MISCELLANEOUS PROCEEDINGS UNDER THE CRIMINAL PROCEDURE CODE IN THE COURTS OF KERALA STATE (JUDICIAL AND EXECUTIVE) DURING THE YEAR 2016-2017

Sl. No.	Name of Proceedings	Total No. of cases before the courts	Number of persons concerned	Number of persons discharged	Number of persons convicted
1	Proceedings against witness(Chapter XXVI Sec.350)	460	518	397	20
2	Proceedings under Chapter VIII Sec.107(to prevent breach of peace)	4881	5774	1648	1985
3	Proceedings under Chapter IX sec.125 (Maintenance)	565	1185	345	363
4	Proceedings under Chapter VIII Sec 109,110&112 (Security for good behaviour)	597	658	201	247
5	Proceedings under Chapter X Sec. 133(Local Nuisance)	2733	4221	890	455
6	Proceedings under Chapter XXI Sec.145 (Dispute as to possession of immovable property)	23	58	40	0
7	Proceedings under Chapter XX Sec.247 (Frivolous or vexatious complaints summarily dealt with)	0	0	0	0
8	Proceedings under Chapter XXXII Sec.446(forfeiture of bail bonds or recognisance of bond)	10994	19398	5969	6762
9	Proceedings under Chapter XXVI Sec.345 (Contempt of Court)	325	430	99	144
10	Other sections	7379	9977	3624	1757
<b>TOTAL</b>		<b>27957</b>	<b>42219</b>	<b>13213</b>	<b>11733</b>

Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi-682 031

Dated: 22/06/2019

  
Assistant Registrar

STATEMENT NO:V

STATEMENT SHOWING THE NUMBER OF OFFENCES REPORTED AND RETURNED AS TRUE DURING THE YEAR 2016 - 2017

	Year		
	1	Previous Year [2015-2016]	Present Year [2016-2017]
Under the Penal Code	Reported	500226	462966
	Rejected in limine	0	0
	Struck off as false, vexatious or frivolous	0	0
	Returned as true	500226	462966
	Percentage of true to reported cases	100.00%	100.00%
	Reported	524812	487477
	Rejected in limine	0	0
	Struck off as false, vexatious or frivolous	0	0
	Returned as true	524812	487477
	Percentage of true to reported cases	100.00%	100.00%
Under Special and Local Laws	Reported	1025038	950443
	Rejected in limine	0	0
	Struck off as false, vexatious or frivolous	0	0
	Returned as true	1025038	950443
	Percentage of true to reported cases	100.00%	100.00%
Total	Reported	1025038	950443
	Rejected in limine	0	0
	Struck off as false, vexatious or frivolous	0	0
Ratio of offences Reported	Under the penal code	48.80%	48.71%
	Under the Special and Local Laws	51.20%	51.29%
	No. of persons convicted	661640	606639

Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi - 682 031

Dated : 22/06/2019

Assistant Registrar



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## STATEMENT NO.VI

## STATEMENT SHOWING THE RESULT OF TRIAL OF PERSONS IN THE CRIMINAL COURTS OF KERALA DURING THE YEAR 2016-2017

Year	Offences under the Indian Penal Code							Offences under the Special and Local Laws							Both together						
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
	Number of persons brought to actual trial							Number of persons brought to actual trial							Number of persons brought to actual trial						
	Number of persons convicted							Number of persons convicted							Number of persons convicted						
	Number of persons found guilty and placed on probation							Number of persons found guilty and placed on probation							Number of persons found guilty and placed on probation						
	Number of persons discharged or acquitted							Number of persons discharged or acquitted							Number of persons discharged or acquitted						
	Number of persons otherwise disposed of by death, escape from custody transferred etc.							Number of persons otherwise disposed of by death, escape from custody, transferred etc.							Number of persons otherwise disposed of by death, escape from custody transferred etc.						
	Awaiting trial at the end of the year							Awaiting trail at the end of the year							Awaiting trial at the end of the year						
	Percentage of conviction to the number brought to trial							Percentage of conviction to the number brought to trial							Percentage of conviction to the number brought to trial						
2015-2016	1294000	217980	2553	321262	32988	719237	16.85	1419833	443860	13079	105065	162661	695368	31.25	2713833	661640	15632	426327	195629	1414605	24.38
2016-2017	1287670	215230	3110	294056	38340	736934	16.71	1398046	391409	14781	76903	107995	806958	27.99	2685716	606639	17891	370959	146335	1543892	22.59

Certified that the figures furnished above have been verified and found correct.

High Court of Kerala

Kochi - 682 031

Dated : 22/06/2019

Assistant Registrar



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**STATEMENT NO:VII****STATEMENT SHOWING THE NUMBER OF FEMALE OFFENDERS CONVICTED IN  
KERALA STATE DURING THE YEAR 2016 - 2017**

Sl. No:	Details	2015-2016	2016-2017
1	2	3	4
Number involved in cases for disposal		50038	61495
Number convicted		6087	13654
1	Against public tranquility	472	698
2	By or relating to Government servants	-	-
3	False evidence and offences against public justice	-	-
4	Relating to public health, safety, convenience, decency and morals	694	2166
5	Murder attempt and abatement of murder	26	9
6	Attempt and abatement of suicide	2	5
7	Causing death by rash and negligence act	36	428
8	Causing miscarriage, injuries to unborn children, exposure of infants and concealment of birth	1	0
9	Hurt	514	1588
10	Grievous Hurt	391	355
11	Criminal force and assault	56	219
12	Criminal misappropriation of property	115	127
13	Wrongful restraint and wrongful confinement	266	224
14	Theft	337	415
15	Criminal breach of trust	156	163
16	Cheating	345	262
17	Mischief by fire	14	7
18	Other Mischiefs	115	195
19	Criminal trespass and other offences relating to property	42	155
20	Lurking house trespass and house breaking	25	104
21	Offences relating to marriage	135	475
22	Criminal intimidation, insult and annoyance	52	54
23	Contempt of Lawful authority of public servants	41	32
24	Receiving stolen property	24	17
25	Fraudulent deeds and disposition of property	-	5
26	Offences relating to religion	-	-
27	Offences relating to documents trade and property marks	-	4
28	Extortion	-	1
29	Robbery	24	28
Other sections		60	71
Total under the Indian Penal Code		3943	7807
Total under the Local Laws		2144	5847
Grand Total		6087	13654

Certified that the figures furnished above have been verified and found correct.

High Court of Kerala  
Kochi - 682 031

Dated: 22/06/2019

  
Assistant Registrar

## STATEMENT NO.VIII

## STATEMENT SHOWING THE NUMBER OF JUVENILES INVOLVED IN TRIAL IN THE CRIMINAL COURTS OF KERALA IN THE FINANCIAL YEAR 2016-2017

Name of Courts	No. of Juvenile offenders involved in trial including those proceedings from		Sent to Borstal School		Discharged/Acquitted	Otherwise Disposed of		Released on Bond		Released on Probation		Delivered to Guardian		Total Disposed of		No. awaiting trial at the end of the year			
	Boys	Girls	Boys	Girls		Boys	Girls	Boys	Girls	Boys	Girls	Boys	Girls	Boys	Girls	Boys	Girls		
<b>Chief Judicial Magistrates Courts</b>	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>	<b>13</b>	<b>14</b>	<b>15</b>	<b>16</b>	<b>17</b>	<b>18</b>	<b>19</b>
Thiruvananthapuram	357	6	2	0	40	0	20	0	0	90	0	0	0	0	152	3	205	3	
Kollam	416	8	0	0	18	4	36	0	0	112	0	2	2	70	2	236	8	180	0
Pathanamthitta	102	0	0	0	17	0	0	0	0	0	0	0	0	0	25	0	77	0	0
Alappuzha	229	1	0	0	40	0	3	0	0	19	0	0	0	0	81	0	148	1	1
Kottayam	216	1	0	0	69	0	20	0	0	17	0	0	0	0	106	0	110	1	1
Thodupuzha	265	0	0	0	48	0	61	0	0	0	0	0	0	10	119	0	146	0	0
Ernakulam	599	0	0	0	178	0	41	0	0	0	0	0	0	219	438	0	161	0	0
Thrissur	532	1	0	0	80	0	0	0	0	23	0	0	0	0	103	0	429	1	1
Palakkad	309	4	0	0	136	2	31	2	0	44	0	0	0	0	211	4	98	0	0
Kozhikode	385	1	1	0	219	0	24	0	0	49	0	0	0	37	330	0	55	1	1
Thalassery	392	0	0	0	72	0	24	0	2	0	0	0	0	0	98	0	294	0	0
Manjeri	404	4	0	0	94	0	163	2	53	0	0	0	0	0	310	2	94	2	2
Kalpeta	191	0	0	0	8	0	67	0	0	0	0	0	0	22	97	0	94	0	0
Kasaragod	249	0	0	0	27	0	31	0	0	2	0	0	0	83	143	0	106	0	0
<b>TOTAL</b>	<b>4646</b>	<b>26</b>	<b>3</b>	<b>0</b>	<b>1046</b>	<b>6</b>	<b>521</b>	<b>4</b>	<b>82</b>	<b>0</b>	<b>356</b>	<b>5</b>	<b>441</b>	<b>2</b>	<b>2449</b>	<b>17</b>	<b>2197</b>	<b>9</b>	<b>9</b>

Certified that the figures furnished above have been verified and found correct

High Court of Kerala

Kochi-682 031

Dated: 22/06/2019

Assistant Registrar

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**STATEMENT NO:IX**

**CONSOLIDATED STATEMENT OF RECEIPTS OF THE CRIMINAL JUSTICE DEPARTMENT DURING 2016-2017**

Name of Court	0070-01-102-99 Fine & Forfeiture	Court fee realised in cash	Court fee realised in stamps	Non Judicial Stamps	0070-01-800- 98-Sale of proceeds of unclaimed & escheated properties	0070-01-800- 96- Recoveries of Over Payments	0070-01- 800-95- Other Items	0070-01-800- 93-Misc. Receipts	Grand Total	0070-01- 900-98- Refunds	Net Total
Munsif-Magistrate Courts	₹ 37896880	₹ 87151	₹ 24940613	₹ 759680	₹ 15232	₹ 0	₹ 253459	₹ 0	₹ 63963015	₹ 669021	₹ 63283994
CJM's Courts	36172262	21653	540717	58372	21074	20118	728186	330	37562712	0	37562712
Addl. CJM (E.O.) Court, Ekm	4386400	0	6384	0	4200	0	0	0	4398984	0	4398984
Magistrate's Courts	930511004	195719	6701589	77798	8722649	85860	11292799	19560	957606988	10000	957596968
<b>Total</b>	<b>1008966546</b>	<b>304523</b>	<b>32789303</b>	<b>895850</b>	<b>8763155</b>	<b>105968</b>	<b>12274444</b>	<b>19890</b>	<b>1063519679</b>	<b>679021</b>	<b>1062840658</b>

Certified that the figures furnished above have been verified and found correct

High Court of Kerala,

Kochi - 682 031

Dated: 22/06/2019

Assistant Registrar




**STATEMENT NO: X**

**EXPENDITURE INCURRED BY THE CRIMINAL JUSTICE DEPARTMENT DURING THE FINANCIAL YEAR 2016-2017**

	01-Salaries	02-Wages	04-Traveling Expenses	05-Office expenses	06-Rent, Rates & Taxes	18-Maintenance	21-Motor Vehicles	34-Other charges	45-Petrol, Oil & Lubes	Information Technology	Grand Total
(103-99) Addl. CJM (E.O) Court	₹ 8719501	₹ 118091	₹ 5180	₹ 304244	₹ 309972	₹ 0	₹ 0	₹ 0	₹ 0	₹ 0	₹ 9456988
(108-99) Criminal Courts	919427025	17026781	4810177	19088727	2569315	2463149	78325	869425	185254	22250	966540428
<b>Total</b>	<b>928,146,526</b>	<b>17,144,872</b>	<b>4,815,357</b>	<b>19,392,971</b>	<b>2,879,287</b>	<b>2,463,149</b>	<b>78,325</b>	<b>869,425</b>	<b>185,254</b>	<b>22,250</b>	<b>975,997,416</b>

Certified that the figures furnished above have been verified and found correct

High Court of Kerala,  
Kochi – 682 031  
Dated: 22/06/2019

  
 Assistant Registrar

STATEMENT NO: XI

CONSOLIDATED STATEMENT SHOWING THE GRANTS ALLOTTED TO THE CRIMINAL JUSTICE DEPARTMENT  
OF THE STATE OF KERALA UNDER DIFFERENT HEADS DURING THE FINANCIAL YEAR 2016-17

	01 Salaries ₹	02 Wages ₹	04 Travel Allowance ₹	05 Office Expenses ₹	06 RRT ₹	18 Maintenance ₹	21 Motor Vehicles ₹	34 Other charges ₹	45 POL ₹	99-IT ₹	Grand Total
(103-99) Additional CJM (Economic Offences) Court, Ernakulam	8690000	150000	6000	304000	310000	0	0	0	0	0	9460000
(108-99) Criminal Courts	870546000	21226000	4839000	19067000	2570000	2464000	79000	872000	183000	23000	921869000
Total	879236000	21376000	4845000	19371000	2880000	2464000	79000	872000	183000	23000	931329000

Certified that the figures furnished above have been verified and found correct

High Court of Kerala,  
Kochi - 682 031.  
Dated: 22/06/2019

Assistant Registrar

  
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